

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 06/10 scheduled to be held on 12.05.2009 but actually held on 14.05.2009.

The Meeting No. 06/10 of Norms Committee-II was held on 12.05.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
	Shri A. K. Mishra, Asst IA	M/o Steel
4.		
5.	Shri K.K. Funda, AD	DC(SSI)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:29/47/80-ALC2/2006	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/01201/AM07/	RLA File :07/24/040/00709/AM07/	Lic.No/Date:0710049661 18.01.2007	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

2	Case No.:11/38/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00573/AM09/	RLA File :07/24/040/00424/AM08/	Lic.No/Date:0710053303 12.09.2007	Defer Date:12.05.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that this case has already been approved by NC-VII in meeting dated 27.02.2008. Hence decided to withdraw the case.

3	Case No.: 12/38/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00574/AM09/	RLA File :07/24/040/00425/AM08/	Lic.No/Date:0710053353 14.09.2007	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

4	Case No.: 130/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00620/AM08/	RLA File :31/24/040/00207/AM08/	Lic.No/Date:3110030919 27.09.2007	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their O.M. No. 46011/81/2006-PC.II dated 16.02.2009 (copy enclosed). R/A may take suitable consequential action accordingly.			

5	Case No.: 31/2/81-ALC2/2008	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00725/AM08/	RLA File :05/24/040/00750/AM08/	Lic.No/Date:0510214123 28.12.2007	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

6	Case No.: 44/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00738/AM08/	RLA File :05/24/040/00814/AM08/	Lic.No/Date:0510215720 31.01.2008	Defer Date:12.05.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.

7	Case No.: 45/2/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00739/AM08/	RLA File :05/24/040/00838/AM08/	Lic.No/Date:0510215910 06.02.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

8	Case No.: 15/9/81-ALC2/2008	Party Name:LAMBDA TELEVENTURE	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00115/AM09/	RLA File :05/24/040/00868/AM08/	Lic.No/Date:0510216256 12.02.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 07.07.2009.			

9	Case No.: 51/2/81-ALC2/2008	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00745/AM08/	RLA File :07/24/040/00740/AM08/	Lic.No/Date:0710055878 15.02.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their O.M. No. 46011/88/2006-PC.II dated 12.05.2009 (copy enclosed). R/A may take suitable consequential action accordingly.			

10	Case No.: 1/52/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00684/AM08/	RLA File :11/24/040/00055/AM08/	Lic.No/Date:1110016892 28.02.2008	Defer Date:12.05.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.

11	Case No.: 33/8/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00098/AM09/	RLA File :07/24/040/00757/AM08/	Lic.No/Date:0710056217 04.03.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of C&PC. The case stands deferred and to be re-listed on 07.07.2009.			

12	Case No.: 31/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00096/AM09/	RLA File :07/24/040/00767/AM08/	Lic.No/Date:0710056291 07.03.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

13	Case No.: 10/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM09/	RLA File :07/24/040/00751/AM08/	Lic.No/Date:0710056492 19.03.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.			

14	Case No.: 4/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00122/AM09/	RLA File :07/24/040/00749/AM08/	Lic.No/Date:0710056491 19.03.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.			

15	Case No.:56/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00224/AM09/	RLA File :04/24/040/00406/AM08/	Lic.No/Date:0410094748 25.03.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(69)/09/TSW/B/155 dated 30.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

16	Case No.:45/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00213/AM09/	RLA File :07/24/040/00815/AM08/	Lic.No/Date:0710056594 26.03.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

17	Case No.:38/15/81-ALC2/2008	Party Name:NAMO ALLOYS PLTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00206/AM09/	RLA File :05/24/040/00962/AM08/	Lic.No/Date:0510219169 09.04.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

18	Case No.:8/15/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00176/AM09/	RLA File :31/24/040/00086/AM09/	Lic.No/Date:3110034158 24.06.2008	Defer Date:12.05.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their O.M. No. 46011/81/2006-PC.II dated 16.02.2009 (copy enclosed).

R/A may take suitable consequential action accordingly.

19	Case No.:61/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00229/AM09/	RLA File :07/24/040/00099/AM09/	Lic.No/Date:0710058177 27.06.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

20	Case No.:16/17/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00263/AM09/	RLA File :03/95/040/00305/AM09/	Lic.No/Date:0310478477 14.07.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 07.07.2009.			

21	Case No.:23/20/80-ALC2/2008	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/00779/AM09/	RLA File :03/94/040/00353/AM09/	Lic.No/Date:0310479318 18.07.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 07.07.2009.			

22	Case No.:25/20/80-ALC2/2008	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/00781/AM09/	RLA File :03/94/040/00355/AM09/	Lic.No/Date:0310479339 18.07.2008	Defer Date:12.05.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 07.07.2009.

23	Case No.: 2/44/81-ALC2/2008	Party Name:SHAKTHI DATA CABLES	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00662/AM09/	RLA File :25/24/040/00004/AM09/	Lic.No/Date:2510002204 13.08.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 07.07.2009.			

24	Case No.: 15/38/81-ALC2/2008	Party Name:VEEGEE INDUSTRIAL ENTERPRISES PVT. LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00577/AM09/	RLA File :05/24/040/00168/AM09/	Lic.No/Date:0510227078 08.09.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

25	Case No.: 17/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00579/AM09/	RLA File :04/24/040/00147/AM09/	Lic.No/Date:0410098572 12.09.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

26	Case No.: 1/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00546/AM09/	RLA File :05/24/040/00972/AM08/	Lic.No/Date:0510227684 17.09.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

27	Case No.:13/27/81-ALC2/2008	Party Name:CABINET SYSTEMS & CONTROLS PVT. LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00395/AM09/	RLA File :31/24/040/00171/AM09/	Lic.No/Date:3110035480 22.09.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

28	Case No.:26/27/81-ALC2/2008	Party Name:AUTOLINE INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00408/AM09/	RLA File :31/24/040/00175/AM09/	Lic.No/Date:3110035537 25.09.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

29	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

30	Case No.:4/29/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00421/AM09/	RLA File :03/95/040/00087/AM09/	Lic.No/Date:0310487963 26.09.2008	Defer Date:12.05.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee decided to refer a copy of the reply received from the firm to DC(SSl) for examination and comments. The case stands deferred and to be re-listed on 07.07.2009.

31	Case No.:10/29/81-ALC2/2008	Party Name:TRIVENI BIALETTI INDUSTRIES PVT. LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00427/AM09/	RLA File :03/95/040/00581/AM09/	Lic.No/Date:0310488215 29.09.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

32	Case No.:7/29/81-ALC2/2008	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00424/AM09/	RLA File :08/24/040/00141/AM09/	Lic.No/Date:0810075047 29.09.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 07.07.2009.			

33	Case No.:11/29/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00428/AM09/	RLA File :03/95/040/01207/AM08/	Lic.No/Date:0310488359 30.09.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. Based on the recommendations of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 6% wastage. R/A may take suitable consequential action accordingly.			

34	Case No.:12/29/81-ALC2/2008	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
----	------------------------------------	--	---	---

	HQ File :01/81/050/00429/AM09/	RLA File :03/95/040/00580/AM09/	Lic.No/Date:0310488476 30.09.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee decided that the correct D/L as suggested by DC(SS1) may be sent to the firm. The case stands deferred and to be re-listed on 07.07.2009.			

35	Case No.:2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825 03.10.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

36	Case No.:14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

37	Case No.:18/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00435/AM09/	RLA File :04/24/040/00331/AM08/	Lic.No/Date:0410099017 06.10.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

38	Case No.:19/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00436/AM09/	RLA File :04/24/040/00298/AM08/	Lic.No/Date:0410099018 06.10.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

39	Case No.:20/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00437/AM09/	RLA File :04/24/040/00420/AM08/	Lic.No/Date:0410099019 06.10.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

40	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the comments from M/o Mines and report from RA are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 07.07.2009.			

41	Case No.:25/29/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00442/AM09/	RLA File :07/24/040/00372/AM09/	Lic.No/Date:0710060318 07.10.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

42	Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the comments from M/o Mines and report from RA are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 07.07.2009.			

43	Case No.:42/29/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROF. ASHOK R. SONAWANE)	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
----	------------------------------------	--	---	---

	HQ File :01/81/050/00459/AM09/	RLA File :31/24/040/00185/AM09/	Lic.No/Date:3110035743 13.10.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

44	Case No.:4/34/81-ALC2/2008	Party Name:KING METAL WORKS	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00501/AM09/	RLA File :03/94/040/00646/AM09/	Lic.No/Date:0310492687 03.11.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

45	Case No.:1/36/81-ALC2/2008	Party Name:SIMMONDS MARSHALL LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00516/AM09/	RLA File :03/95/040/00620/AM09/	Lic.No/Date:0310493521 10.11.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case and taking clue from SION S. No. C-739 decided to ratify the norms in respect of the subject Advance Authorisation as applied for. R/A may take suitable consequential action accordingly.			

46	Case No.:3/36/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00518/AM09/	RLA File :07/24/040/00436/AM09/	Lic.No/Date:0710061007 12.11.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of C&PC. The case stands deferred and to be re-listed on 07.07.2009.			

47	Case No.:11/36/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
----	------------------------------------	---	---	---

	HQ File :01/81/050/00526/AM09/	RLA File :31/24/040/00223/AM09/	Lic.No/Date:3110036120 17.11.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

48	Case No.:7/36/81-ALC2/2008	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00522/AM09/	RLA File :07/24/040/00457/AM09/	Lic.No/Date:0710061076 17.11.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 07.07.2009.			

49	Case No.:19/36/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00534/AM09/	RLA File :07/24/040/00453/AM09/	Lic.No/Date:0710061125 18.11.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

50	Case No.:27/36/81-ALC2/2008	Party Name:GYSCOAL ALLOYS LTD.,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00542/AM09/	RLA File :08/24/040/00164/AM09/	Lic.No/Date:0810076112 20.11.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee decided to refer a copy of the reply received from the firm to M/o Steel for examination and comments. The case stands deferred and to be re-listed on 07.07.2009.			

51	Case No.:29/36/81-ALC2/2008	Party Name:AHLCONS INDIA PVT LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00544/AM09/	RLA File :05/24/040/00531/AM09/	Lic.No/Date:0510231245 20.11.2008	Defer Date:12.05.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.

52	Case No.: 30/36/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00545/AM09/	RLA File :03/94/040/00621/AM09/	Lic.No/Date:0310495201 21.11.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

53	Case No.: 4/38/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00549/AM09/	RLA File :61/24/040/00058/AM09/	Lic.No/Date:6110000248 24.11.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that RA has issued the AA on net to net basis. Hence decided to withdraw the case.			

54	Case No.: 5/38/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00550/AM09/	RLA File :07/24/040/00483/AM09/	Lic.No/Date:0710061262 25.11.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that this case has already been approved by NC-II in its meeting dated 31.03.2009. Hence, decided to withdraw the case.			

55	Case No.: 7/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00552/AM09/	RLA File :04/24/040/00207/AM09/	Lic.No/Date:0410100295 25.11.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

56	Case No.:8/38/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00553/AM09/	RLA File :04/24/040/00118/AM08/	Lic.No/Date:0410100312 25.11.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

57	Case No.:23/38/81-ALC2/2008	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00585/AM09/	RLA File :02/24/040/00201/AM09/	Lic.No/Date:0210120549 02.12.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the D/L issued to t he firm has been received back undelivered and decided to send the D/L to RA for onward serving to the firm. The case stands deferred and to be relisted on 07.07.2009.			

58	Case No.:24/38/81-ALC2/2008	Party Name:SU-KAM POWER SYSTEMS LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00586/AM09/	RLA File :05/24/040/00560/AM09/	Lic.No/Date:0510231987 02.12.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.07.2009: - 1. information in respect of item at S.No. 2, 3, 10 & 11 of Standard Deficiency Format.			

59	Case No.:25/38/81-ALC2/2008	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00587/AM09/	RLA File :05/24/040/00564/AM09/	Lic.No/Date:0510232058 03.12.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of DC(SSi). The case stands deferred and to be re-listed on 07.07.2009.			

60	Case No.:27/38/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00589/AM09/	RLA File :04/24/040/00191/AM09/	Lic.No/Date:0410100521 03.12.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

61	Case No.:28/38/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00590/AM09/	RLA File :04/24/040/00185/AM09/	Lic.No/Date:0410100522 03.12.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

62	Case No.:30/38/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00592/AM09/	RLA File :34/24/040/00159/AM09/	Lic.No/Date:3410022845 04.12.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

63	Case No.:33/38/81-ALC2/2008	Party Name:SUZLON GENERATORS LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00595/AM09/	RLA File :31/24/040/00237/AM09/	Lic.No/Date:3110036337 05.12.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the report of the visit has been submitted by the team and decided that the cases may be decided on the basis of the report. The case stands short deferred and to be re-listed on 26.05.2009.			

64	Case No.:34/38/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00596/AM09/	RLA File :03/95/040/00530/AM09/	Lic.No/Date:0310496943 08.12.2008	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 07.07.2009.			

65	Case No.:22/42/81-ALC2/2008	Party Name:KIDDE INDIA LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00656/AM09/	RLA File :03/94/040/00889/AM09/	Lic.No/Date:0310501030 02.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

66	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the comments from M/o Mines and report from RA are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 07.07.2009.			

67	Case No.:4/44/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00664/AM09/	RLA File :31/24/040/00265/AM09/	Lic.No/Date:3110036929 07.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 07.07.2009.			

68	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the comments from M/o Mines and report from RA are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 07.07.2009.			

69	Case No.:9/44/81-ALC2/2008	Party Name:SHETRON LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00669/AM09/	RLA File :07/24/040/00556/AM09/	Lic.No/Date:0710062327 09.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

70	Case No.:11/44/81-ALC2/2008	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00671/AM09/	RLA File :11/24/040/00065/AM09/	Lic.No/Date:1110019365 12.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

71	Case No.:10/44/81-ALC2/2008	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00670/AM09/	RLA File :07/24/040/00542/AM09/	Lic.No/Date:0710062372 13.01.2009	Defer Date:12.05.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of C&PC. The case stands deferred and to be re-listed on 07.07.2009.

72	Case No.: 13/44/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00673/AM09/	RLA File :31/24/040/00277/AM09/	Lic.No/Date:3110037023 15.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSl) vide their U.O. No. 30(259)/2007-ME dated 26.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

73	Case No.: 16/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00676/AM09/	RLA File :03/95/040/00691/AM09/	Lic.No/Date:0310502559 16.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 07.07.2009.			

74	Case No.: 17/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00677/AM09/	RLA File :03/95/040/00693/AM09/	Lic.No/Date:0310502563 16.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 07.07.2009.			

75	Case No.: 18/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00678/AM09/	RLA File :03/95/040/00533/AM09/	Lic.No/Date:0310502571 16.01.2009	Defer Date:12.05.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 07.07.2009.

76	Case No.:19/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00679/AM09/	RLA File :03/95/040/00532/AM09/	Lic.No/Date:0310502575 16.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 07.07.2009.			

77	Case No.:20/44/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00680/AM09/	RLA File :11/24/040/00054/AM09/	Lic.No/Date:1110019426 19.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.07.2009: - 1. information in respect of item at S.No. 4, 5, 8, 9, 10 & 11 of Standard Deficiency Format.			

78	Case No.:21/44/81-ALC2/2008	Party Name:PROINS TECHNOLOGIES PVT LTD,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00681/AM09/	RLA File :07/21/040/01039/AM09/	Lic.No/Date:0710062446 20.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

79	Case No.:22/44/81-ALC2/2008	Party Name:S.P.FABRICATORS PVT.LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00682/AM09/	RLA File :03/95/040/00859/AM09/	Lic.No/Date:0310503213 20.01.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Word “relevant” may be prefixed with the description of import item at S.No. 1 and quantity of this item may be allowed as applied for i.e. 280574.8 Kgs inclusive of 2% wastage 2. Quantity of import item at S.No.2 may be allowed as 6999.3 Sq. Mtrs. inclusive of 10 % wastage. 3. Quantities of import items at S.Nos.3 & 4 may be allowed as 6200 Kgs. inclusive of 5 % wastage.. 4. Quantity of import item at S.No.5 may be allowed as 2982 Sq. Mtrs. inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

80	Case No.:3/51/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00749/AM09/	RLA File :05/24/040/00711/AM09/	Lic.No/Date:0510236523 16.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. Based on the written recommendations of M/o Steel , the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No. 1 may be reduced to 245.946 MT. 2. Quantity of import item at S.No.2 may be reduced to 1.558 MT. 3. Quantity of import item at S.No.3 may be allowed as applied for. 4. Quantity of import item at S.No.4 may be reduced to 4.282 MT. 5. Quantity of import item at S.No.5 may be reduced to 0.312 MT. R/A may take suitable consequential action accordingly.			

81	Case No.:2/51/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
----	----------------------------	-------------------------	---	-----------------------------------

HQ File :01/81/050/00748/AM09/	RLA File :34/24/040/00175/AM09/	Lic.No/Date:3410023519 17.02.2009	Defer Date:12.05.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

82	Case No.:4/51/81-ALC2/2008	Party Name:TRANS ENGINEERS INDIA PVT.LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00750/AM09/	RLA File :31/24/040/00186/AM09/	Lic.No/Date:3110037391 18.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.07.2009: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

83	Case No.:5/51/81-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00751/AM09/	RLA File :05/24/040/00734/AM09/	Lic.No/Date:0510236836 20.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

84	Case No.:7/51/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00753/AM09/	RLA File :07/24/040/00613/AM09/	Lic.No/Date:0710063182 20.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 07.07.2009.			

85	Case No.:8/51/81-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00754/AM09/	RLA File :31/24/040/00313/AM09/	Lic.No/Date:3110037424 20.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

86	Case No.:9/51/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00755/AM09/	RLA File :05/24/040/00698/AM09/	Lic.No/Date:0510236972 23.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. Based on the written recommendations of the M/o Steel, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No. 1 may be reduced to 250.867 MT. 2. Quantity of import item at S.No.2 may be reduced to 0.952 MT. 3. Quantity of import item at S.No.3 may be allowed as applied for. 4. Quantity of import item at S.No.4 may be reduced to 2.048 MT. 5. Quantity of import item at S.No.5 may be reduced to 0.190 MT. R/A may take suitable consequential action accordingly.			

87	Case No.:13/51/81-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00759/AM09/	RLA File :11/24/040/00077/AM09/	Lic.No/Date:1110019730 25.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-09/2009-IP dated 14.04.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

88	Case No.:16/51/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00762/AM09/	RLA File :07/24/040/00638/AM09/	Lic.No/Date:0710063290 26.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

89	Case No.:17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292 26.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

90	Case No.:18/51/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00764/AM09/	RLA File :07/24/040/00614/AM09/	Lic.No/Date:0710063303 26.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 07.07.2009.			

91	Case No.:20/51/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00766/AM09/	RLA File :34/24/040/00218/AM09/	Lic.No/Date:3410023608 26.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

92	Case No.:21/51/81-ALC2/2008	Party Name:POSCO-INDIA PUNE PROCESSING CENTER PVT. LTD.,	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00767/AM09/	RLA File :31/24/040/00309/AM09/	Lic.No/Date:3110037483 27.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.			

93	Case No.:22/51/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:6/81-ALC2/2009 12.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00768/AM09/	RLA File :07/24/040/00636/AM09/	Lic.No/Date:0710063332 27.02.2009	Defer Date:12.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. Firm's representative appeared before the committee to explain their products and processes. After the PH, the committee observed that MN&RE has recommended the approval of the case with 3% wastage. However, the Norms Committee, after deliberating upon the case after the PH, decided to ratify the norms in respect of the subject advance authorisation with 2% wastage. R/A may take suitable consequential action accordingly.			

PART –A -DEFFER

Case No. A-18	M/S Zenstar Impex, Mumbai
Meeting No.06/81	F.No.01/81/162/411/AM09/DES-II
Dated 12-05-2009	RLA F.No.03/95/40/0242/AM09
	CIF value applied for A/A Rs.18,48,65,520/-

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee decided to refer a copy of the reply received from the firm to M/o Steel for examination and comments. The case stands deferred and to be re-listed on 07.07.2009.

PART –AR-DEFFER

S.No.9

Case No. AR- 10	M/S Havells India Ltd.New Delhi.
Meeting No.06/81	F.No.01/80/50/1388/AM08/DES-I/DES-II
Dated: 12-05-2009	Advance Licence No 0510175498 dt. 31-10-2006
	RLA No.05/24/40/00034/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the firm has failed to furnish the reply despite many reminders and hence decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

S.No.10

Case No. AR -41	M/S Proteck Circuit & Systems Pvt.Ltd.Chennai
Meeting No.06/81	F.No.01/81/50/306/AM07/DES-II
Dated 12-05-2009	Advance Licence No.0410083158 dt.27-07-2006
	RLA F.No.04/24/40/00125/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee decided to refer a copy of the reply awaited from the firm. The case stands deferred and to be re-listed on 07.07.2009.

S.No.11

Case No.AR - 44	M/s Sirius Engineering Pvt.Ltd.
Meeting No.06/81	F.No.01/81/50/769/AM07/DES-II
Dated: 12-05-2009	Advance Licence No 3210034560 dt 08-01-2007 Advance Licence No 3210033953 dt 12-10-2006
	RLA F.No. 32/24/040/071/AM07 RLA F.No.32/24/040/051/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. Based on the written recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

For Advance Licence No.3210033953 dated 12.10.2006

1. Quantity of import item at S.No. 1 may be modified as 131.1 kgs. after taking 15% recovery from scrap.
2. Quantity of import item at S.No. 1 may be modified as 53.2 kgs. after taking 15% recovery from scrap.

For Advance Licence No.3210034560 dated 08.01.2007

1. Quantity of import item at S.No. 1 may be modified as 366.72 kgs. after taking 15% recovery from scrap.
2. Quantity of import item at S.No. 2 may be modified as 97.27 kgs. after taking 15% recovery from scrap.

R/A may take suitable consequential action accordingly.

S.No.12

Case No.A R- 46	M/s Sietz Technologies India Pvt.Ltd.
Meeting No.06/81	F.No.01/81/50/177/AM07/DES-II
Dated: 12-05-2009	Advance Licence No 0510183784 dt 31-05-2006
	RLA F.No. 05/24/040/180/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The Committee observed that the correct application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 07.07.2009.

PART –C- DEFFER

S.No.4

Case No. C-11	M/S Vijai Electricals Ltd..
Meeting No.06/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 12-05-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee decided to request the team members to fix the schedule for the visit of the firm. The case stands deferred and to be relisted on 07.07.2009.

S.No.5

Case No. C - 6	M/s Reychem RPG Ltd.
Meeting No.06/81	F.No.01/81/162/801/AM08/DES-II
Dated: 12-05-2009	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the firm has made three different requests in three different

letters and decided that the firm may be asked to give the exact requirement. The case stands deferred and to be relisted on 07.07.2009.

S. No. 6

Case No. C - 7	M/s Reychem RPG Ltd.
Meeting No.06/81	F.No.01/81/162/886/AM08/DES-II
Dated: 12-05-2009	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The file of the case was handed over to the representative of DIPP for examination and comments. The case stands deferred and to be relisted on 07.07.2009.

S.No.7

Case No.C-36	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.06/81	F.No.01/81/162/968/AM08/DES-II
Dated: 12-05-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.

S.No.8

Case No.C-37	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.06/81	F.No.01/81/162/967/AM08/DES-II
Dated: 12-05-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.

S.No.9

Case No. C-32	M/S Technova Imaging Systems P.Ltd.Mumbai
Meeting No.06/81	F.No.01/81/162/311/AM09/DES-II
Dated 12-05-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. DHI informed that a team of technical members visited the firm in July 2004 and asked for a copy of report to them for further action of the case. The case stands deferred and to be re-listed on 26.05.2009.

S.No.10

--	--

Case No.C - 18	M/s Nirlep Applianaces Ltd. Aurangabad
Meeting No.06/81	F.No.01/81/162/259/AM08/DES-I//DES-II
Dated: 12-05-2009	

Decision : The case regarding modification of SION was considered by the Norms Committee - II in its M.NO. 06/81 held on 12.05.2009. the committee observed that the data furnished by MSME is in line with the recommendations of DIPP. Hence the decided to issue PN as per written recommendations of DIPP vide their U.O. No. 7/44/08-TSW dated 02.04.2008.
